

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BKM INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BKM INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	25/03/2011
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27100WB2011PLC161235
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office address as per the MCA Records: Bikaner Building, 3rd Floor, 8/1 Lal Bazar Street, Kolkata West Bengal- 700001, India.
6.	Insolvency commencement date in respect of corporate debtor	30 th December 2020 as per the order of the said date of Hon'ble National Company Law Tribunal Bench at Kolkata. (The order was uploaded on the website of NCLT on 31 st December 2020).
7.	Estimated date of closure of insolvency resolution process	28 th June 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Kanchan Dutta Reg No: IBBI/IPA-001/IP-P00202/2017-18/10391
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Chatterjee International Centre, 14 th Floor, Flat No 13A, 33A, J.L. Nehru Road, Kolkata 700071 Email id: kanchan@kgrs.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Chatterjee International Centre, 17 th Floor, Flat No 13A, 33A, J.L. Nehru Road, Kolkata 700071 Email id: kdutta.ip@gmail.com
11.	Last date for submission of claims	14 th January 2021
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with the IRP.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with the IRP.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 (b) Not applicable as per information available with the IRP

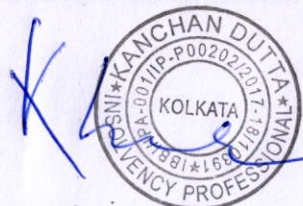
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of BKM Industries Limited on 30th December 2020.

The creditors of BKM Industries Limited are hereby called upon to submit their claims with proof on or before 14th January 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not applicable as per information available with the IRP

Submission of false or misleading proofs of claim shall attract penalties.



Kanchan Dutta
Interim Resolution Professional

Date and Place: 2nd January 2021, Kolkata